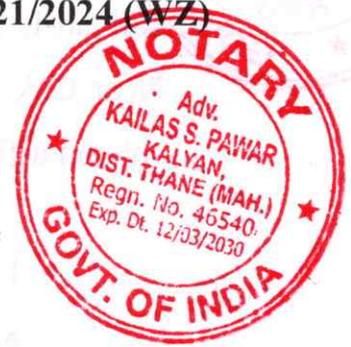


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**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.121/2024 (WZ)**

News item titled “Amudan Chemicals Pvt Ltd in Dombivli East -8 killed, 60 injured in boiler blast at Thane Chemical unit”, appearing in the Indian Express dated 24/05/2024.



v/s

MPCB & Ors.

...Respondents

AND

ORIGINAL APPLICATION NO.136/2024 (WZ)

News item titled “Eight killed and 50 injured in boiler Blast at Dombivli Chemical Plant” appearing in The Hindu dated 23/05/2024.

V/s

MPCB & Ors.

...Respondents

**AFFIDAVIT ON BEHALF OF MAHARASHTRA POLLUTION
CONTROL BOARD i.e. RESPONDENT NO. 1**

I, Upendra Kulkarni, Aged 52 Adult, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at



Kalyan-I, having office address at Siddhivinayak Sankul, 3rd Floor, Near Oak Baug , Station Road, Kalyan (West) , do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in compliance of the Order dated 8/8/2025 passed by this Hon'ble NGT.
- (2) I say and submit that the Respondent -Board has called the proposal from the Institute of Chemical Technology (ICT), Mumbai and the National Environmental Engineering Research Institute (NEERI), Nagpur to offer the methodology to be adopted to assess the air, water and soil pollution in respect of fire and explosion incidence occurred in M/s.Amudan Chemical Pvt Ltd located at Plot No.W-229, MIDC Phase-II, Dombivali, Tal-Kalyan, Dist-Thane.
- (3) I say and submit that the Respondent Board has accepted the proposal of Institute of Chemical Technology (ICT), Mumbai and issued Work Order dated 4/11/2025 to ICT and the Respondent Board has agreed to pay the cost of this assignment amounting to Rs.38,99,075/- (Rupees Thirty Eight Lakhs Ninety-nine Thousand Seventy Five) + GST as applicable. The total duration of the assignment shall be three months commencing from the date of the said Work Order. A

copy of the Work Order dated 4/11/2025 is enclosed herewith and marked as an Annexure-I.

(4) Hence this Affidavit.

Solemnly affirmed on this 07 day of November, 2025

at. Kalyan

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 1 .

ADVOCATE

(Upendra Kulkarni)

Sub-Regional Officer- Kalyan-I

BEFORE ME

KAILAS SAKHARAM PAWAR
ADVOCATE & NOTARY
Regn. No. 46540
Chamber No. 3, N. J. Karia House, Opp. Kalyan Court Gate, Kalyan (W.) 421301, Dist. Thane.
Mob.: 9920312104, 8828505898

NOTED & REGISTERED
Sr. No.: 0222 Date: 07 NOV 2025



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.gov.in>E-mail: mpcb@gov.inrobmw@mpcb.gov.in

No. MPCB/(ROBMW)/B- 349



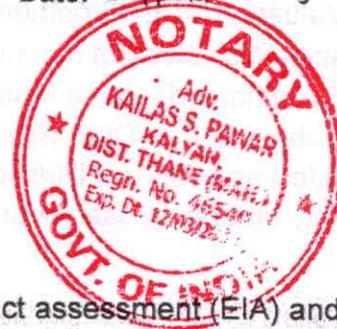
Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

Date: 04/11/2025

To,

The Institute of Chemical Technology,
Nathulal Parekh Marg,
Matunga, Mumbai-400019.

Kind Attn: Shri.Dipak Pinjari.



Sub: Work Order to carry out environmental impact assessment (EIA) and damage valuation- M/s Amudan Chemicals pvt ltd catastrophic incident, Dombivali, Kalyan.

- Ref: 1. This office letter dated MPCB/ROK/538 dt.27.03.2025.
2. Correspondence E mail dt.06.08.2025.
3. Proposal to carry out environmental impact assessment (EIA) and damage valuation study called vide letter issued by RO Kalyan dt.14.08.2025.
4. Your proposal to carry out environmental impact assessment (EIA) and damage valuation study received vide dt.26.08.2025.
5. Approved office note by Member Secretary dt.30.10.2025.

The has with reference to our request for proposal vide above ref.no.3 to carry out environmental impact assessment and damage valuation study with respect to fire incident occurred in M/s Amudan Chemicals pvt ltd, Dombivali, Kalyan and subsequently your quotation received vide ref.no.4 dated 26.08.2025.

Board has accepted your proposal and the Work Order to carry out environmental impact assessment and damage valuation study with respect to fire incident occurred in M/s Amudan Chemicals pvt ltd, Dombivali, Kalyan is issued with the following conditions.

1. Scope of Work

The assignment shall include the following major components:

- To quantify and assess the environmental damage caused due to the said incident and determine the financial liability / environmental compensation in line with: Polluter Pays Principle, Environmental Damage Assessment Guidelines, Directions/Guidelines issued by CPCB/NGT/MoEF&CC



- b. Baseline Environmental Assessment, but not limited to (Air, Water, Soil, Ecosystem, Public Health if applicable).
- c. Sampling and Laboratory Analysis from authorized / NABL accredited laboratories.
- d. Assessment of Extent and Magnitude of Environmental Damage.
- e. Impact on surrounding ecological resources, including flora, fauna, agricultural land, water bodies, habitat & human health risk assessment.
- f. Valuation of Environmental Damage in totality & industry wise using approved scientific valuation techniques and guidelines.
- g. Recommendation of restoration measures, remediation plan and cost estimates.
- h. Submission of Draft Report and Final Report with supporting data, maps, charts, references and justification.
- i. Any other necessary work with regards to study assigned by the Board officials.

2. Duration

The total duration of the assignment shall be 03 months commencing from the date of this work order. The final report shall be submitted no later than 3 months then issued the work order. Additional period allowed only after approval of competent authority.

3. Financials

MPC Board have approved your proposal and agreed for the cost for this assignment is Rs.38,99,075/- (Thiry eight lakhs ninety-nine thousand seventy five rupees) + GST as applicable.

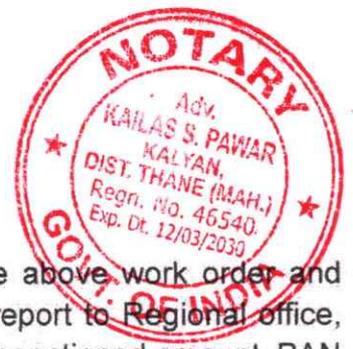
Payment will be made in stages as per the following schedule:

- 30% on submission of inception report and work plan.
- 40% on completion of field survey and submission of draft report.
- 30% on submission and approval of the final report.

4. Terms & Conditions.

- All work shall strictly follow Guidelines, Directions/Guidelines issued by CPCB/NGT/MoEF&CC.
- MPCB reserves the right to review and seek modifications in the report if required.
- The agency shall maintain transparency, data confidentiality, and professionalism throughout the assignment.
- Any deviation from the agreed scope shall require prior approval of MPCB.
- The agency shall be liable for penalties in case of delay or non-performance.

For coordination and technical matters, you may contact Sub-Regional Officer, Kalyan-1/ Regional Officer, Kalyan.



* You are requested to acknowledge the acceptance of the above work order and submit the signed copy of the same and submit assessment report to Regional office, Kalyan. Also, you are requested to submit an original invoice of sanctioned amount, PAN card and Bank details to enable our account section to release sanctioned funds through cheque or through online mode of fund transfer.

This is issued with the approval of the competent authority of the Board.

A handwritten signature in black ink, appearing to read "Indira Gaikwad".

(Indira Gaikwad)
Regional Officer-BMW

Copy submitted to:

1. Hon,ble Chairman, MPC Board, Sion Mumbai- for favour of information.
2. Hon,ble Member Secretary, MPC Board, Mumbai- for favour of information.

Copy for information:

1. The Chief Accounts Officer, MPC Board, Sion, Mumbai- with request to release funds as stated above.
2. Regional Officer/Sub-Regional Officer-Kalyan-1, M P C Board, Kalyan: They are requested to take follow up and coordinate with the institute for completion the study within stipulated period...